

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.115-IA/781(AHM)2022
ITEM No.116-IA/404(AHM)2022
ITEM No. 117- IA/527(AHM)2022 in IA/404(AHM)2022
ITEM No.118- IA/439(AHM)2021
ITEM No.119-IA/580(AHM)2021
ITEM No.120-IA/826(AHM)2021
ITEM No.121- IA/47(AHM)2022 in IA/324(AHM)2021
ITEM No.122- IA/92(AHM)2022
ITEM No.123-IA/193(AHM)2022
ITEM No. 124-IA/255(AHM)2022 in
CP(IB) 321 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

V/s

Sintex Prefab & Infra Ltd

.....Applicant

.....Respondent

Order delivered on ..10/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Devangi Tanna, Ld. Adv. [in IA/781(AHM)2022]

: Mr. Navin Pahwa, Ld. Sr. Adv. along with Mr. Jay
Kansara and Ms. Aaksha Sajnani, Ld. Adv. [in
IA/527(AHM)2022] [for Resolution Applicant]

: Mr. Siddharth Kaushik, Ld. Adv. [in IA/826(AHM)2021]

: Mr. Jaimin R Dave, Ld. Adv. [in IA/255(AHM)2022]

: Mr. Raheel Patel and Mr. Alay Shah, Ld.

Adv. [in IA/92(AHM)2022 and IA/193(AHM)2022]

For the RP

: Mr. Monaal J Davawala, Ld. Adv.

For the Suspended Management: Mr. Arjun Sheth, Ld. Adv. a.w. Ms. Kriti Kothari,

Ld. Adv. [in IA/439(AHM)2022, IA/47(AHM)2022
and IA/92(AHM)2022]

For the Respondent

: Ms. Neha Naik, Ld. Adv. [in IA/193(AHM)2022]

ORDER

IA/781(AHM)2022

This application is filed by one of the Operational Creditors of the Corporate Debtor directing the RP to consider its claim. Learned Counsel for the RP appears and seeks some time to file the reply. It is to be filed within one week without fail by giving a copy to the other side. The matter stands adjourned to 07.11.2022.

IA/404(AHM)2022

We heard the submissions of the Resolution Plan in its entirety. But we feel it fit and proper to decide the application filed by the Statutory Bodies against the claim rejected by the RP. That application, bearing IA/507(AHM)2022 coming on 22.11.2022. We direct the RA to file an application giving the complete financial outlay and detailed specified in terms of the payment by way of an affidavit. So, the matter stands adjourned for the hearing on 07.11.2022.

IA/527(AHM)2022 in IA/404(AHM)2022

The matter stands adjourned to 22.11.2022.

IA/439(AHM)2021, IA/580(AHM)2021

Both the matters stand adjourned to 22.11.2022.

IA/826(AHM)2021

The pleadings are complete. The matter stands adjourned to 07.11.2022.

IA/47(AHM)2022 in IA/324(AHM)2021

This application is filed by the RP directing the Suspended Management to hand over certain documents. We heard Learned Counsel for the RP and Learned Counsel for the Suspended Management. We have gone through their reply. The Suspended Management categorically stated that whatever documents are available has already been handed over to the RP and the remaining documents could not be submitted because they were destroyed in a fire that occurred on 28.04.2019. We recorded the submissions. Since we have heard the application relating to the approval of the Resolution Plan, this application stands disposed of in view of the above statement.

IA/92(AHM)2022

The matter stands adjourned to 22.11.2022.

IA/193(AHM)2022

This application is filed by the IRP of Sintex BAPL Pvt. Ltd. Learned Counsel for the RP appeared. He submitted that now IRP has been replaced and he will be appearing for the RP. Learned Counsel for the Suspended Management also appeared. The matter stands adjourned to 22.11.2022.

IA/255(AHM)2022

The matter stands adjourned to 07.11.2022.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)